

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 632/MP/2025

Subject : Petition under Section 142 read with Section 79(1)(f) of the Electricity Act, 2003 for non-compliance of order dated 12.3.2025 passed in Petition No. 141/MP/2016.

Petitioner : RUVNL

Respondent : GUVNL & 5 others

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Khyati Chhabra, Advocate, RUVNL
Shri Amit Kapur, Advocate, TPCL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. The learned counsels for the parties submitted that the pleadings in the matter are completed.
3. In response to a specific query by the Commission as to whether all the Respondents had filed their replies in the matter, the learned counsel for the Petitioner clarified that the prayers in the instant Petition are only against Respondent, TPCL and that the reply of TPCL is already placed on record.
4. The learned counsel for Respondent, GUVNL, submitted that she does not wish to file any reply in the present matter, and is supporting the Petition, since Review Petition No. 24/RP/2025 raising objections regarding the reliefs granted to the Petitioner vide order dated 12.3.2025 in Petition No. 141/MP/2016 has already been filed by them.
5. The Commission, after hearing the parties, directed that the present Petition be listed for arguments on **22.5.2026 at 2:30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

